

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

D.A.No. 11 of 2004
This the 14th day of July, 2004
HON'BLE MRS. MEERA CHHIBBER, JM

Pooran Mal aged about 57 years, son of Shri Bangali Mal, Resident of Mohalla Jamunapar, Shivpuri, Mathura, Presently posted as Mail Overseer Head Post Office, Mathura.

..... Applicant.

By Advocate: Shri J.P.Singh (absent)

Versus

1. Senior Superintendent of Post Office, Mathura.
2. Director Postal Service Office of Post Master General Agra Region, Agra.
3. Union of India through its Secretary Postal Department, Ministry of Communication, Sansad Marg, New Delhi.

..... Respondents.

By Advocate: Shri R.C.Joshi

O R D E R

By Hon'ble Mrs. Meera Chhibber, JM

Shri J.P.Singh, counsel for the applicant was directed to ^{be} found out whether any appeal had been filed by the applicant or not, against the penalty order and what was the status thereon. He has still not filed any affidavit to that effect whereas respondents, in their C.A., have stated categorically in para 14 that applicant had filed an appeal before Director Postal Service, Agra which is still pending and without availing the departmental channel applicant has filed present D.A.

2. In view of the specific statement made by the respondents in their C.A. this D.A. is held to be premature at this stage. The D.A. is dismissed, however, direction is given to the respondent no.2 to decide the appeal of applicant within a period of 2 months from the date of receipt of a copy of this order by passing a reasoned and detailed order. Applicant would

be at liberty to challenge the said order if he is still aggrieved and if so advised.

3. The O.A. is accordingly dismissed as premature with no order as to costs.



Member-J

Brijesh/-